

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 70/TT/2020**

**Subject:** Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period for **Asset 1**- Conversion of 50 MVA, 420 kV fixed line reactors in each circuit of Itarsi-Indore (MPPTCL) 400 kV 2xS/C lines into Switchable Line Reactors at Indore (MPPTCL) Sub-station; **Asset 2**-Conversion of 50 MVA, 420 kV fixed line reactors in 400 kV D/C Bina (PG) Shujalpur transmission line into Switchable Line Reactors at Shujalpur Sub-station; **Asset 3**- Conversion of 63 MVA, 420 kV fixed line reactors in Bhadrawati-Dhariwal 400 kV S/C line into Bus Reactor at Bhadrawati Sub-station **Asset 4-1** No. 500 MVA 400/220 kV ICT-3 along with associated bays at Khandwa Sub-station; **Asset 5-2** Nos. 220 kV bays at Khandwa Sub-station; **Asset 6-1** No. 500 MVA 400/220 kV ICT-4 along with associated bays at Boisar Sub-station; **Asset 7-1** No. 500 MVA 400/220 kV ICT-3 along with associated bays at Kala GIS; **Asset 8-1** No. 500 MVA 400/220 kV ICT-3 along with associated bays at Dehgam Sub-station under WRSS XVII.

**Date of Hearing:** 22.5.2020

**Coram:** Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner:** Power Grid Corporation of India Ltd. (PGCIL)

**Respondents:** M.P. Power Management Company Ltd. (MPPMCL) and 10 others

**Parties Present:** Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the tariff allowed for 2014-19 period and determination of tariff of 2019-24 period for transmission assets under Western Region System Strengthening XVII. Nine assets are covered under the WRSS XVII. The Commission vide order dated 5.7.2019



in Petition No. 247/TT/2018 approved the tariff for 2014-19 period for 8 assets put into commercial operation in 2014-19 period. The tariff for the remaining one is claimed in a separate petition, which is to be registered. He further submitted that out of 8 assets covered in the instant petition, 7 are AIS Sub-stations and one is a GIS Sub-station. The other asset, for which tariff is claimed in a separate petition, is also a GIS Sub-station. He submitted that the initial spares claimed for the GIS in the instant petition is higher than the norms specified and requested to consider the GIS covered in the instant petition and the other GIS covered in a separate petition together for the purpose of computation of initial spares as provided in APTEL judgment in Appeal No. 74 of 2017. He submitted that the overall cost is within the approved cost. The representative of the Petitioner further submitted that the Petitioner has submitted the information sought in the TV letter and rejoinder to the reply of the MPPMCL and MSEDCL has been filed.

3. After hearing the Petitioner, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

